

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date : 21.02.2024**

**Misc. Application No. 146 of 2024  
And  
Appeal No. 128 of 2024**

Diamond Power Infrastructure Ltd. ...Appellant

Versus

National Stock Exchange of India Limited ...Respondent

Mr. Malhar Zatakia with Ms. Vidhi Mehta, Advocates i/b  
Aagam Doshi for the Appellant.

Mr. Prathmesh Kamat, Advocate with Mr. Karan Jain,  
Mr. Ishan Agrawal and Mr. Ashutosh Mishra, Advocates i/b  
Nyaayam Associates for the Respondent.

**ORDER:**

1. Appellant is directed to apply for a certified copy of the order. If so applied, the Respondent will supply the certified copy of the order within two weeks from today. Thereafter, the appellant will file the certified copy of the order in the Registry.

The exemption application is disposed of.

2. Three weeks time is allowed to the Respondent to file a reply. Three weeks thereafter to file rejoinder. List on April 30, 2024.

Ms. Meera Swarup  
Technical Member

21.02.2024  
msb